

**GOVERNMENT OF INDIA
HEALTH AND FAMILY WELFARE
LOK SABHA**

UNSTARRED QUESTION NO:821
ANSWERED ON:25.11.2011
PRIVATE PRACTICE BY DOCTORS
Mirdha Dr. Jyoti

Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state:

- (a) whether the Government has taken note of private practice by the Government doctors that has resulted into poor delivery of health services in the country, particularly under National Rural Health Mission (NRHM);
- (b) if so, the details thereof;
- (c) whether the Government proposes to optimize the development of health services and their delivery to the general public;
- (d) if so, the details thereof; and
- (e) the action taken by the Government to stop this unethical practice by the Government doctors?

Answer

THE MINISTER OF STATE FOR HEALTH & FAMILY WELFARE(SHRI SUDIP BANDYOPADHYAY)

(a) to (e) Health being a State subject, it is the prerogative of the States to allow or restrict private practice by Government doctors appointed by them. It is the duty of the States to monitor the performance of government doctors to ensure quality service delivery at public health facilities.

Since, its inception, the National Rural Health Mission has focused on development of public health facilities in order to provide quality health care to the people. Various strategies like benchmarking of healthcare facilities through Indian Public Health Standards (IPHS), providing skilled human resources, quality accreditation of facilities, demand generation and grievance redressal mechanisms etc. have been employed in order to fulfil this objective. Government has also launched a few new initiatives like the Janani Shishu Suraksha Karyakram (JSSK), the Mother and Child Tracking System (MCTS), home delivery of contraceptives by ASHAs, Menstrual Hygiene scheme, high focus districts approach, and initiatives to increase the availability of doctors and paramedics to ensure better delivery of services.